

CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. 08.06.2026

DIVISION BENCHES

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| 1 | Hon'ble The Chief Justice & Hon'ble Mr. Justice Rajesh Shankar | Monday to Thursday (Whole Day) | <ul style="list-style-type: none">● L.P.A.: (Fresh Filing, Orders, Admission & Hearing) W.P.(T); T.A.; Tax Cases; Company Appeal: - Fresh filing, Orders, Admission & Hearing● Cases referred to D.B.● Writ petitions challenging Vires & Validity of Acts and Rules● All matters relating to Tender (excluding admitted contractual dues), Auction/E-Auction: - Fresh filing, Orders, Admission & Hearing● Cases related to, Judicial Officers, staff of the High Court and District Judiciary● All matters relating to High Court and Dist. Judiciary irrespective of any assignment made prior on 19.01.2026● Cont. (Appl.)/ Cont.● Arbitration Appeals of value more than Rs. 2 crores● Commercial Appellate Division including all matters arising out of Commercial Courts● W.P.(PIL): - Fresh filing, Orders, Admission and hearing● All matters relating to Mines (including Minor Minerals)● All residual and other matters.● Tied up and Assigned matters |
| 2 | Hon'ble Mr. Justice Sujit Narayan Prasad & Hon'ble Mr. Justice Sanjay Prasad | (Monday & Tuesday) (Whole Day) (Thursday & Friday) (Whole Day) | <ul style="list-style-type: none">● F.A.(D.B.): - Fresh filing, Orders, Admission & Hearing● CAT matters● A.C.(D.B.)● Death Ref.: - Fresh filing, Orders, Admission & Hearing● Cr. Appeal (D.B.): - (Year up to 2000]: - Hearing.● Cr. Appeal (D.B.): - (Year up to 2018): - Hearing |

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| | | | <p>(In Custody)</p> <ul style="list-style-type: none"> • Cr. M.P. (DB) • Cr. Rev. (DB) • Cont. (Cvl.) [D.B.]; Cont. (Cr.) • W.P.(Cr) arising out of preventive detention: - Fresh filing, Orders, Admission & Hearing • W.P. (Habeas Corpus) • Writ petitions relating to mercy petitions or applications for commutation: -Fresh Filing, Orders, Admission & Hearing. • Tied up and Assigned matters |
| 3 | <p>Hon'ble Mr. Justice Rongon Mukhopadhyay & Hon'ble Mr. Justice Arun Kumar Rai</p> | <p>(Monday to Friday) (First half)</p> | <ul style="list-style-type: none"> • Special Bench for monitoring cases involving MPs & MLAs • Matters relating to N.I.A. Act; P.M.L. Act; and P.C. Act not assigned to any other Bench: - Fresh filing, Orders, Admission & Hearing • Acq. Appeal (DB) • Cr. Appeal (D.B.): - Fresh Filing, Orders, Admission • Cr. Appeal (D.B.): - (Year 2001 to 2004): - Hearing. • Cr. Appeal (D.B.): - (Year 2019 onwards):- Hearing (In Custody) • Petitions filed u/s 389 Cr.P.C. in Cr. Appeal (D.B.): - Fresh Filing, Orders and Admission • Tied up and Assigned matters |

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SINGLE BENCHES

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| 1 | <p>Hon'ble The Chief Justice</p> | <p>(Friday) (Whole Day)</p> | <ul style="list-style-type: none"> • Arbitration Applications filed u/s 11 of Arbitration and Conciliation Act • M.A. (MACT Matters): - Fresh filing, Orders, Admission & Hearing (except those assigned to another Bench) • Tied up & Assigned matters |
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| 2 | Hon'ble Mr. Justice Sujit Narayan Prasad | (Wednesday) (Whole Day) | <ul style="list-style-type: none"> ● W.P.(S) (up to year 2017): - Fresh filing, Orders, Admission & Hearing ● A.B.A; B.A; Cr.M.P.; Cr Rev. & Criminal Writ relating to P.M.L. Act: - Fresh filing, Orders, Admission & Hearing <ul style="list-style-type: none"> ● C. Ref; Original Criminal Miscellaneous cases (arising out of Company matters): - Fresh Filing, Orders, Admission & Hearing. ● Tied up & Assigned matters |
| 3 | Hon'ble Mr. Justice Rongon Mukhopadhyay | (Monday to Friday) (Second half) | <ul style="list-style-type: none"> ● Criminal Revision (Year 2024 onwards): - Fresh filing, Orders, Admission & Hearing ● A.B.A; B.A; Cr.M.P.; Cr Rev. & Criminal Writ relating to N.I.A. Act.: - Fresh filing, Orders, Admission & Hearing ● Criminal Writ Petitions: - Fresh Filing, Orders, Admission & Hearing ● Tied up & Assigned matters |
| 4 | Sri Ananda Sen, J. | (Monday to Friday) (Whole Day) | <ul style="list-style-type: none"> ● Arbitration Applications u/s 9 of Arbitration and Conciliation Act & Arbitration Appeals of value less than Rs. 2 crores. ● W.P.(C) (Year 2018 onwards) (including admitted contractual dues): - Fresh Filing, Orders, Admission & Hearing ● Tied up & Assigned matters |
| 5 | Hon'ble Mr. Justice Rajesh Shankar | (Friday) (Whole Day) | <ul style="list-style-type: none"> ● Cr.M.P.; Cr.Rev. & Criminal Writ relating to Delhi Police Establishment Act (CBI) and P.C. Act: - Fresh filing, Orders, Admission & Hearing ● Tied up & Assigned matters |
| 6 | Hon'ble Mr. Justice Anil Kumar Choudhary | (Monday to Friday) (Whole Day) | <ul style="list-style-type: none"> ● Regular Bail: - Fresh Filing, Orders, Admission (except those assigned to another Bench) ● Criminal Miscellaneous Petition under Section 482 Cr.P.C./Section 528 of B.N.S.S. : - Fresh Filing, Orders, Admission & Hearing ● C.M.P. under Article 227 of Constitution of India: -Fresh filing, Orders, Admission & Hearing ● Tied up & Assigned matters |
| 7 | Hon'ble Mr. Justice Rajesh Kumar | (Monday to Friday) (Whole Day) | <ul style="list-style-type: none"> ● Acq. Appeal (S.J.); Acq. Appeal (Complainant); Cr. Appeal (Victim): - Fresh Filing, Orders, |

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| | | | <p>Admission & Hearing.</p> <ul style="list-style-type: none"> • Criminal Appeal (S.J) [Year 2019 onwards]: - Hearing & Fresh Filing, Orders, Admission • Tied up & Assigned matters |
| 8 | Hon'ble Mrs. Justice Anubha Rawat Choudhary | (Monday to Friday) (Whole Day) | <ul style="list-style-type: none"> • Regular Bail matters relating to Cyber Crime, Crime against Women & Children (including POCSO Act): - Fresh Filing, Orders, Admission & Hearing • B.A./A.B.A. relating to Delhi Police Establishment Act (CBI) and P.C. Act: - Fresh filing, Orders, Admission & Hearing • First Appeal (from year 2022 onwards): - Fresh filing, Orders, Admission & Hearing • WPL: -Fresh Filing, Orders, Admission & Hearing • Tied up & Assigned matters |
| 9 | Hon'ble Mr. Justice Sanjay Kumar Dwivedi | (Monday to Friday) (Whole day) | <ul style="list-style-type: none"> • A.B.A.-Fresh filing, Orders & Admission • Second Appeal: - Fresh filing, Orders, Admission & Hearing • All matters related to Fodder Scam: - Orders, Admission & Hearing • M.A. (Except MACT Matters): - Fresh filing, Orders, Admission & Hearing • W.P.(C) (up to year 2017) (including admitted contractual dues): - Fresh Filing, Orders, Admission & Hearing • First Appeal (year 2016 to 2021): - Fresh filing, Orders, Admission & Hearing • Tied up & Assigned matters |
| 10 | Hon'ble Mr. Justice Deepak Roshan | (Monday to Friday) (Whole Day) | <ul style="list-style-type: none"> • W.P.(S) (Years 2018 onwards): - Fresh Filing, Orders, Admission & Hearing • Suits (arising out of company matters); Testamentary Suits; Probate and Letters of Administration matters: - Fresh Filing, Orders, Admission & Hearing. • Tied up & Assigned matters |
| 11 | Hon'ble Mr. Justice Sanjay Prasad | (Wednesday) (Whole Day) | <ul style="list-style-type: none"> • Tr Petn (Cvl); C.R., A.C. (SB): - Fresh Filing, Orders, Admission & Hearing. • Tr Petn (CrI); Cr. Ref: - Fresh Filing, Orders, |

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| | | | <p>Admission & Hearing</p> <ul style="list-style-type: none"> ● M.A. (MACT Matters up to 2015): - Hearing ● First Appeal { Year up to 2015 } Hearing & orders <ul style="list-style-type: none"> ● Tied up & Assigned matters |
| 12 | Hon'ble Mr. Justice Pradeep Kumar Srivastava | (Monday to Friday) (Whole Day) | <ul style="list-style-type: none"> ● Criminal Appeal (S.J) [up to 2018]: - Hearing ● Original Criminal Miscellaneous cases (arising out of Company matters): - Fresh Filing, Orders, Admission & Hearing ● Criminal Revision [up to 2023]: - Fresh filing, Orders, Admission & Hearing. ● W.P.(C) grouping (arising out of Arbitration and Conciliation Act); Company Petitions; Company Appeals (SJ). ● Tied up & Assigned matters |

NOTE:

- ***ALL MOTIONS FOR URGENT / ORDINARY LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER AS PER THE ROSTER.***
- ***LISTING OF C.M. P / CONT.(C) /C. REVIEW CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER THE CMP/ CONT.(C) /C. REVIEW HAS BEEN PREFERRED. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABLE DUE TO SUPERANNUATION/TRANSFER, ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED***
- ***ALL PART HEARD MATTERS TO STAND RELEASED***
- ***ALL MENTIONING SEEKING ADMINISTRATIVE ORDERS FROM THE HON'BLE CHIEF JUSTICE FOR ASSIGNMENT/RECONSTITUTION OF BENCHES, ETC. MUST BE THROUGH P.U.C AND NOT BEFORE D.B.-I***